

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.341/AT/2024

- Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Khavda IV C Power Transmission Limited.
- Petitioner : Khavda IV C Power Transmission Limited (KIVCPTL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.
- Date of Hearing : **28.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, KIVCPTL
Shri Gaurav Dudeja, Advocate, KIVCPTL
Shri Geet Rajan, Advocate, KIVCPTL
Shri Nishant Thakur, Advocate, KIVCPTL
Shri Sandeep Rajpurohit, KIVCPTL
Ms. Harneet Kaur, KIVCPTL
Shri Anil Parala, RECPDCL
Shri Ritam Biswas, RECPDCL

Record of Proceedings

Learned senior counsel for the Petitioner submitted that the present Petition has been filed for the adoption of transmission charges in respect of "*Transmission Scheme for Evacuation of Power from Potential Renewable Energy Zones in Khavda area of Gujarat under Phase IV (7 GW): Part C*" ("the Project") discovered pursuant to the tariff based competitive bidding process. Learned senior counsel further submitted that in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 28.10.2024, the Bid Process Coordinator, RECPDCL, has also filed its affidavit furnishing the information/clarification as called for, including the reasons for proceedings with award of the Project despite the quoted transmission charges being higher than estimated annual transmission charges as per the prevailing norms. Learned senior counsel also added that none of the other Respondents had filed any reply in the matter.

2. Considering the above, the Commission deemed it appropriate to permit all the Respondents to file their reply, particularly on the aspect of competitiveness of the quoted transmission charges and/or its alignment with the prevailing rates, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)